

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu)

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## ORDER

No: 1976 of 2024/RG

Dated: 08.11.2024

In the interest of administration, High Court Order No.1957 of 2024/RG dated 06.11.2024, whereby the additional charge of the Secretary DLSA, Kargil was assigned to Secretary DLSA, Leh is hereby withdrawn with immediate effect.

**By Order.**



8.11.24

**(Shahzad Azeem)**  
**Registrar General**

No:- 49727-41/RG/GS

Dated:- 08.11.2024

### **Copy of the above forwarded to:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice \_\_\_\_\_;  
..... for kind information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu;
4. Registrar Rules, High Court of J&K and Ladakh, Jammu;
5. Registrar Judicial, High Court of J&K and Ladakh Jammu/Srinagar;
6. Registrar Computers (I.T), High Court of J&K and Ladakh, Jammu;  
.....for information;
7. Member Secretary, J&K and Ladakh Legal Services Authority for information.
8. Principal District and Sessions Judges, Leh/Kargil;
9. Secretary, High Court Legal Services Committee.
10. Concerned Officers \_\_\_\_\_ ;  
.....for information and necessary action.
11. Incharge NIC, High Court of J&K and Ladakh, Jammu for information and uploading the same on the High Court website.
12. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar for information and for keeping the record of the same.
13. Order file



8.11.24  
**Registrar General**